

1971-72	25 00
1972-73	18 09
1973-74	36 60

**Industrial Units suspended during 1973 and 1974**

**2540. SHRI JYOTIRMOY BOSU:**  
**SHRI DHAMANKAR.**

Will the Minister of STEEL AND MINES be pleased to state:

(a) total number of industrial units, State-wise, suspended during 1973 and 1974 by Iron and Steel Controllers' offices on charges of misuse of iron and steel materials;

(b) the names, addresses and particulars of major units, including the names and particulars of their Directors, who have been charged with misuse of iron and steel materials and specific charges against each; and

(c) the nature of action taken on each major case of misuse, besides suspension for a particular period?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEO PRASAD): (a) to (c). The information is being collected and will be laid on the Table of the House.

**Eviction of ex-servicemen by Collector, Kaithal, Haryana**

**2541. SHRI JYOTIRMOY BOSU:**

Will the Minister of DEFENCE be pleased to state:

(a) whether the Ex-servicemen, who were allotted lands 22 years ago

under the resettlement scheme of the Ministry of Defence, and who had spent huge sums in effecting improvements of *banjar* lands have been evicted forcibly by the Collector, Kaithal, Haryana;

(b) whether the Collector, Kaithal had issued orders in contravention of the decision of the Supreme Court passed in favour of the Ex-servicemen on the 11th April, 1974; and

(c) if so, what steps, if any, have been or are being taken to ensure security to the ex-servicemen and their families?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): (a) to (c). The ex-servicemen were not allotted the lands in question under any re-settlement scheme of the Ministry of Defence. The land allotted to them was acquired by the State Government and leased out in 1952 and 1953 for a period of 20 years. After the expiry of this period, the State Government did not renew the lease and took action to resume the land. Against this the aggrieved ex-servicemen's Co-operative Societies went to Supreme Court which framed certain questions for the Collector to go into before passing further orders. Accordingly, the matter was examined by the Collector, Kaithal and proceedings for eviction of the present lessees and restoration of the possession to original land owners was decided upon. The lessees have gone in appeal to the Commissioner, Ambala Division against the orders of the Collector and the matter is *sub judice*.

The matter is one within the purview of the State Government.

**Minimum age for employment**

**2542. SHRI JYOTIRMOY BOSU:**  
Will the Minister of LABOUR be pleased to state:

(a) whether India has decided not to ratify the International Labour

Conference convention on the minimum age for employment; and

(b) if so, on what grounds?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA) (a): Yes, Sir.

(b) A statement giving, in detail, the grounds for non-ratification was laid on the Table of the House on the 19th December, 1974.

**Committee of review on Rehabilitation programme**

2543. SHRI PRIYA RANJAN DAS MUNSI:

Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) whether recommendation of Committee of Review on Rehabilitation Programme headed by Shri Arun Chandra Guha has been considered by Government; and

(b) if not, what effective steps have been taken for industrial rehabilitation programme for the refugees?

THE MINISTER OF SUPPLY AND REHABILITATION (SHRI R. K. KHADILKAR): (a) and (b). The Committee of Review had submitted 20 reports of which 4 reports concerned the Department of Social Welfare. Out of the remaining 16 reports with which the Department of Rehabilitation was concerned, recommendations of the Committee in respect of 7 reports had been considered and necessary funds sanctioned. Meanwhile, the problem of rehabilitation of migrants in West Bengal had come up for review in connection with the formulation of the Fifth Five Year Plan. In consultation with the State Government and the Planning Commission the view was taken that the displaced persons should be integrated with the general socio-economic structure of the State and the residual rehabilitation problem tackled as part of the

State Five Year Plan. The State Government have been asked to examine in the light of the above the remaining reports of the Committee of Review. One of the reports relates to the establishment of Industrial Estates.

**Master Plan for Refugee Rehabilitation in West Bengal**

2544. SHRI PRIYA RANJAN DAS MUNSI: Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) whether the Master Plan for refugee rehabilitation in West Bengal prepared by West Bengal has been considered or accepted by Government;

(b) if so, the main features of the programme to be done; and

(c) if not, how the rest of the problem of refugees came from the then East Pakistan would be solved?

THE MINISTER OF SUPPLY AND REHABILITATION (SHRI R. K. KHADILKAR): (a) and (b). Subsequent to the submission of the Master Plan by the West Bengal Government regarding rehabilitation of displaced persons from former East Pakistan, the matter was considered in consultation with the State Government and the Planning Commission. It was agreed that the displaced persons should be integrated with the general socio-economic structure of the State and the residual rehabilitation problems tackled as part of the State Five Year Plan. The Modalities of doing so are under consideration. This is in addition to the schemes already included in the Fifth Five Year Plan of the Department of Rehabilitation.

(c) The proposal to set up a High Level Committee is under consideration.